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Title: Regarding reported disclosure by ED and IT on investments by a firm owned by the son of a former Finance Minister.

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HON. SPEAKER: Now, Dr. Venugopal.

DR. P. VENUGOPAL (TIRUVALLUR): Hon. Madam, I have given a notice to move an Adjournment Motion regarding a very important matter of huge investments and real estate acquisitions made by the company owned by the son of the former Union Finance Minister. ...(*Interruptions*)

Hon. Speaker, I have not mentioned any name. I have just said 'the former Finance Minister'. ...(*Interruptions*)

HON. SPEAKER: Ok.

DR. P. VENUGOPAL : Madam, enormous new evidences are available with the law-enforcing agencies of India to prove the joint loot by the former Finance Minister and the former DMK Ministers through the Aircel-Maxis Deal, which is a part of the 2G Spectrum Scam.

Though an avalanche of documents were seized by the officials of the Income Tax Department and the Enforcement Directorate from the premises of former Finance Minister's son long back, the present Government and its Prime Minister, Shri Narendra Modi's inaction has come as a rude shock to the nation. The documents with Enforcement Directorate and Income Tax Department proved the huge investments made illegally by the son of the former Finance Minister in many parts of the world.

The details of involvement of the former Finance Minister's family in the Aircel-Maxis Deal and huge financial gains they obtained through it are lying with the Government for quite long. But, surprisingly, either the Prime Minister of India is kept in dark about the evidence available with the Government or he is hesitant to take any action against the looters.

Millions of dollars gained by the family of the former Finance Minister through the DMK orchestrated Aircel-Maxis Scam have been deployed to acquire huge tracks of farm land, sports facilities, to make investment in real estate and other companies in many countries, including the Great Britain, South Africa, Malaysia, Sri Lanka and Dubai....(*Interruptions*)

HON. SPEAKER: Please sit down. Let him complete.

...(*Interruptions*)

HON. SPEAKER: He has not taken any name.

...(*Interruptions*)

DR. P. VENUGOPAL: The slow progress in investigation and trial relating to the former Finance Minister and the former DMK Ministers involved Aircel-Maxis Scam gives an impression that there are forces within the NDA and various agencies of the Government which are trying to dilute the entire process and thereby help the culprits escape with the loot running into several hundred crores of rupees. ...(*Interruptions*)

The former Finance Minister facilitated the Malaysian Telecom giant, Maxis to acquire Aircel Telecom forcibly from a Tamil Nadu businessman with the connivance of the former DMK Telecom Minister through Foreign Investment Promotion Board (FIPB) clearance during the UPA rule. ...(*Interruptions*)

The joint loot of the former Central Ministers had yielded several thousand crores of illegal wealth to the families of these former Ministers and remain. ...(*Interruptions*)

Hence, Madam Speaker, we urge the hon. Minister to come and assure the House. ...(*Interruptions*)

Madam, we want him to assure that the guilty would not be spared and they would be brought to book immediately. ...(*Interruptions*) We want only the Prime Minister ...(*Interruptions*) We want the Prime Minister to come and make a statement in the House. ...(*Interruptions*)

#### **14.05 hours**

*(At this stage, Shrimati V. Sathyabama and some other hon. Members came and stood on the floor near the Table.)*

...(*Interruptions*)

HON. SPEAKER: What is all this? Now, nothing will go on record.

...(*Interruptions*)â€! \*

HON. SPEAKER: This is not fair. I have allowed him to speak the whole thing.

...(Interruptions)

HON. SPEAKER: No, I am sorry. This is not the way.

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam Speaker, this issue, which has been raised by them, is agitating the Members and it is a matter of corruption which has been raised and it had appeared in the media. ...(Interruptions)

Madam, we have assured them that if they move a substantive motion which is agreed to by you, we will be ready to hold any discussion on the subject. With regard to the point that they are saying that the Government did not act, this matter is also, I believe, if I am not wrong, under the supervision of the Supreme Court, and the investigations are on. The Government is not there to protect anyone who has done wrong. No one is above law. ...(Interruptions)

I think, the hon. Members of AIADMK party should agree for a debate on the subject. We are ready to admit it. The Government, the Finance Minister will certainly come back and respond to that. So, my only appeal to the hon. Members is to go back to their seats because they have been allowed to raise the matter by your honourable self. I think, this is the request - what we are doing. ...(Interruptions)

There is no question of the NDA Government being not aware or not being active or not taking action. We will do whatever is due under law. ...(Interruptions)

HON. SPEAKER: I have allowed him to raise the matter. Now, you have to go back to your seats.

...(Interruptions)

HON. SPEAKER: It cannot go on like this that you speak also and then, again, you disturb the House. Do not show me any paper. Showing the paper is nothing.

...(Interruptions)

HON. SPEAKER: I have allowed him to raise the matter.

...(Interruptions)

HON. SPEAKER: I cannot give you justice.

I have given you justice as he has raised the matter. Now, please go to your seats. He has raised the matter and justice has been done.

...(Interruptions)

HON. SPEAKER: Government is ready to respond, but in a proper way, under proper rule, you have to demand for it.

...(Interruptions)

HON. SPEAKER: It is not like that. You are disrupting the House. I am sorry.

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**14.08 hours**

**MATTERS UNDER RULE 377**

HON. SPEAKER : Now, matters under Rule 377-Shrimati Neelam Sonkar.